उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. : H91558/C-7/O.A.No.233/2023/620/23 **Date :** 03/04/2023

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub.: Regarding submission of the Inspection report in the matter of O.A. No. 233/2023 Notice of hearing in Suo Motu matter in re:News item published in Nav Bharat Times dated 17-03-2023 titled.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal during hearing on the matter of O.A. No. 233/2023 Notice of hearing in Suo Motu matter in re:News item published in Nav Bharat Times dated 17-03-2023 titled, the inspection of M/s A.R. Cold Storage, Tehsil-Chandausi, Dist-Sambhal was carried out by officials of Regional Office, UPPCB, Moradabad on 17-03-2023. During inspection the Cold Storage was found not operational. Sub-Divisional Magistrate, Chandausi vide its letter dated 01-04-2023 has submitted the rescue operation, treatment and interim compensation provided to the injured and dependent on deceased. Report of Regional Office, UPPCB, Moradabad on 03-04-2023 with inspection report dated 17-03-2023 and all relevent annexures are hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Encl: As Above

Yours Sincerely,

(Abhishek Tripathi)
Incharge, Circle-7

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow – 226010
Phone:2720831,2720828,2720691,2720681
Email: info@uppcb.com वेबसाइट: www.uppcb.com

गोमतीनगर, लखनऊ-226010 टी. सी. – 12 वी, विभूति खण्ड
दूरभाष-272831, 2720828, 2720691, 2720681
फैक्स 0522–2720764 Fax: 0522 – 2720764 ई–मेल- info@uppcb.com
Web Site: www.uppcb.com

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
1–ए/आई.एन.एस.–1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद
ई–मेल : romoradabad@uppcb.in, दूरभाष : 0591–2972012

पत्र संख्या 542/ए–166/सम्भल दिनांक 7.04.2023

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–7),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय : Notice of hearing in Suo Motu matter in re: News item published in Nav Bharat Times dated 17-03-2023 titled " सम्भल कोल्ड स्टोरेज हादसे में मरने वालों की संख्या 8 पहुंची, 11 बचाए गए, अभी भी कई मजदूर मलबे में फंसे (Sambhal cold storage collapsed incident, death reached at 8, 11 rescued, yet many labourers buried under the debris) " के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण के समक्ष संदर्भित प्रकरण पर सुनवाई हेतु ओ.ए. संख्या 233/2023 दिनांक 05.04.2023 को सूचीबद्ध होने के संबंध में निर्गत नोटिस दिनांक 20.03.2023 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। अवगत कराना है कि कोल्ड स्टोरेज में घटित हादसे की सूचना दिनांक 17.03.2023 को प्राप्त होने के बाद उद्योग का निरीक्षण कार्यालय द्वारा कराया गया। अग्रेतर कार्यालय के पत्रांक 428/ए–66/सम्भल दिनांक 24.03.2023 के क्रम में कार्यालय जिलाधिकारी, सम्भल के पत्रांक 747/वाद सहायक/एन0जी0टी0/2023 दिनांक 01.04.2023 के माध्यम से रिपोर्ट इस कार्यालय में प्राप्त हुई है। उद्योग से प्राप्त हादसे की सूचना, निरीक्षण आख्या एवं कार्यालय जिलाधिकारी, सम्भल से प्राप्त आख्या संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

संलग्नकः यथोपरि।

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपिः

1. मुख्य विधि अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. श्री अरविन्द कुमार एडवोकेट (उ0प्र0 प्रदूषण नियंत्रण बोर्ड) arvindkumar2003@gmail.com।

क्षेत्रीय अधिकारी

Regarding Inspection of M/s A R Cold Storage, Khasra No. 1098, 1099, Village Mai, Islamnagar Road, Teshil Chandausi, District Sambhal -

Inspection of M/s A R Cold Storage, Khasra No. 1098, 1099, Village Mai, Islamnagar Road, Teshil Chandausi, District Sambhal was carried out by under singed on 17-03-2023. Report is as follows-

i. Information about the incident in the industry was given by the representative of the unit Mr. Sunil Kumar s/o Mr. Amar Singh, resident of Gopalpur (Muniv), Tehsil Chandausi, District Sambhal on 17.03.2023 (enclosed).
ii. At the time of inspection, the production work was found completely stopped, due to untimely incident in the industry on 16.03.2023 and rescue work was being done.
iii. The said unit M/s A R Cold Storage located at Khasra No. 1098, 1099, Village Mai, Islamnagar Road, Teshil Chandausi, District Sambhal is engaged in storage of Potato having capacity 5429.60 MT.
iv. The unit is having consent to operate under section 25/26 of the Water (Prevention and control of Pollution) Act, 1974 and 21/22 of the Air (Prevention and control of Pollution) Act,1981, which is valid upto 31.03.2025 (enclosed).

The above report is submitted for kind information and necessary action.

(S.S. Chauhan)
ASO

Regional Officer

ई-मेल / डाक द्वारा

प्रेषक,

जिलाधिकारी,
सम्भल।

सेवा में,

क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
मुरादाबाद।

पत्रांकः 747 / वाद सहायक / एन0जी0टी0 / 2023 दिनांकः 01 / 04 / 2023

विषयः- **Notice of hearing in Suo Motu matter In re: News item published in Nav Bharat Times dated 17.03.2023 titled "संभल कोल्ड स्टोरेज हादसे में मरने वालों की संख्या 8 पहुंची, 11 बचाए गए, अभी भी कई मजदूर मलबे में फंसे (Sambhal cold storage collapsed incident, death reached at 8, 11 rescued, yet many labourers buried under the debris)" के संबंध में।**

महोदय,

कृपया उपर्युक्त विषयक इस कार्यालय के पत्र संख्या 717 / वाद सहायक / एन0जी0टी0 / 2023, दिनांक 21.03.2023 के क्रम में अपने पत्र संख्या 428 / A-166 / सम्भल, दिनांक 24.03.2023 का संदर्भ ग्रहण करें। इसके द्वारा "संभल कोल्ड स्टोरेज हादसे में मरने वालों की संख्या 8 पहुंची, 11 बचाए गए, अभी भी कई मजदूर मलबे में फंसे (Sambhal cold storage collapsed incident, death reached at 8, 11 rescued, yet many labourers buried under the debris)" शीर्षक से संबंधित मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 233 / 2023 के क्रम में मा0 राष्ट्रीय हरित प्राधिकरण, प्रिंसिपल बेंच, नई दिल्ली द्वारा निर्गत नोटिस दिनांक 20.03.2023 से संबंधित प्रकरण में आपके द्वारा 03 बिन्दुओं पर आख्या उपलब्ध कराये जाने का अनुरोध किया गया है।

उक्त के क्रम में प्रश्नगत प्रकरण में 03 बिन्दुओं के संबंध में उप जिलाधिकारी, चन्दौसी, जनपद सम्भल से आख्या दिनांक 01.04.2023 प्राप्त की गयी, जोकि स्वतः स्पष्ट है। अतः उप जिलाधिकारी, चन्दौसी, जनपद सम्भल की उक्त आख्या मूलरूप में संलग्नक सहित आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नकः यथोपरि।

प्रभारी अधिकारी (वाद)
कृते जिलाधिकारी,
जनपद सम्भल।

कार्यालय उपजिलाधिकारी चन्दौसी।

पत्रांक–803/रा0नि0कार्या0कार्य/कोल्ड स्टोर आपदा/2022–23 दिनांक 01.04.2023

विषयः–सम्भल कोल्ड स्टोरेज हादसे के संबंध में।

प्रभारी अधिकारी, आपदा
सम्भल।

महोदय,

कृपया क्षेत्रीय कार्यालय उ0 प्र0 प्रदूषण नियंत्रण बोर्ड 1–ए/आई0एन0एस0–1आवास विकास कालौनी, बौद्ध विहार, दिल्ली रोड मुरादाबाद के पत्र संख्या 428/ए–1661 दिनांक 24.03.2023 का अवलोकन करने का कष्ट करें। उक्त के अन्तर्गत सम्भल जनपद में दिनांक 16.03.2023 को कोल्ड स्टोरेज दुघर्टना में मृतक एवं घायल व्यक्तियों के विवरण के साथ राहत एवं बचाव कार्य एवं मृतकों के आश्रितों को दी गयी सहायता धनराशि आदि के संबंध में 03 बिन्दुओं पर सूचना प्रेषित कराये जाने की अपेक्षा की गयी है, जो निम्नवत् हैः–

कम संख्या	बिन्दु में वांछित सूचना का विवरण	कृत कार्यवाही का विवरण
1	2	3
1	दुर्घटना का कारण एवं बचाव कार्यों का पूर्ण विवरण	दिनांक 16.03.2023 जनपद सम्भल की तहसील चन्दौसी क्षेत्र में ओरछी– इस्लामनगर रोड पर स्थित ए0 आर0 कोल्ड स्टोर के परिसर में पुराने चैम्बर से सटाकर निर्मित किये गये नवनिर्मित चैम्बर के अचानक गिर जाने के कारण वहां आलू के भण्डारण कार्य में लगे मजदूर व दब गये जिनको जनपद स्तर के अधिकारियों एवं एस0डी0आर0एफ0 व एन0डी0 आर0एफ0 टीम के द्वारा लगभग 30 घण्टों के अथक प्रयास के उपरान्त 18 व्यक्तियों को मलबे के भीतर से निकाला तथा उपचार हेतु टी0एम0यू0 मुरादाबाद पहुंचाया गया।
2	हादसे में मृतकों तथा घायलों की संख्या व उपचार आदि का पूर्ण विवरण।	उक्त हादसे में टी0एम0यू0 मुरादाबाद में मृतक कुल 14 व्यक्तियों में 12 व्यक्ति तहसील चन्दौसी के थे तथा 02 व्यक्ति जनपद बदायूं के थे एवं कुल घायल 04 व्यक्ति तहसील चन्दौसी के थे।
3	मृतकों के आश्रितों को दी गयी अन्तरिम सहायता धनराशि एवं दी जाने वाली प्रस्तावित सहायता धनराशि का पूर्ण विवरण।	उक्त घटना में मृतक कुल 14 व्यक्तियों में तहसील चन्दौसी के 12 मृतकों के आश्रितों को प्रति मृतक रू0 5,00,000/– मुख्यमंत्री कृषक दुर्घटना कल्याण योजना के अन्तर्गत सहायता राशि उनके बैंक खातों में कोषागार में बिल प्रस्तुत कर अंतरित करा दी गयी है तथा शेष जनपद बदायूं के 02 मृतकों को उक्त योजना के अन्तर्गत सहायतार्थ पोस्ट मार्टम व प्राथमिकी की प्रति तहसीलदार बिसौली को प्रेषित कर दी गयी थी।

सूचना सादर सेवा में प्रेषित है।

01/04/23
उपजिलाधिकारी
चन्दौसी।

दिनांक 16.03.2023 को समय 11:45 बजे ए0आर0 कोल्ड स्टोर इस्लामनगर रोड ग्राम मई में उपस्थित मजदूरों का विवरण।

क्र0सं0	मृतक का नाम	पिता का नाम	उम्र	लिंग	मोबाइल नं0	आधार नं0	ग्राम का नाम	लाभार्थी का नाम	पिता/पति का	लाभार्थी का बैंक खाता संख्या	आई0एफ0सी0 कोड	अन्य विवरण
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	प्रेम	मोहन लाल	39	पु0	7895556009	278419406675	कैथल (244412)	रीता	प्रेम	88070137311548	PUNB0SUPGB5	मृतक
2.	रामवीर	राजेन्द्र	28	पु0	8630050638	824823175076	कैथल (244412)	विरमा देवी	रामवीर	88070135015541	PUNB0SUPGB5	मृतक
3.	शिशुपाल	बाबू राम	36	पु0	8630050638	230849968927	कैथल (244412)	अलका	शिशुपाल	88070135038669	PUNB0SUPGB5	मृतक
4.	राज कुमार	भोजराज	27	पु0	8192869862	631171081430	कैथल (244412)	सुनीता	राजकुमार	56180100013531	BARBOBUPGBX	मृतक
5.	रौदास	भूरे	21	पु0	9761581063	415745507945	ऐतोल (244412)	भूरे सिंह	सियाराम	88070177539421	PUNB0SUPGB5	मृतक
6.	भूरे	भगवानदास	34	पु0	9917781638	242431177682	ऐतोल (244412)	कैलाशो देवी	भूरे सिंह	88070130330135	PUNB0SUPGB5	मृतक
7.	सूरजपाल	नन्दराम	35	पु0	9368840529	471709079325	ऐतोल (244412)	गुडिया	सूरजपाल	88070138830914	PUNB0SUPGB5	मृतक
8.	प्रमोद	देवीदास	25	पु0	9389671025	560369641602	ऐतोल (244412)	दिव्या	प्रमोद कुमार	88070177576746	PUNB0SUPGB5	मृतक
9.	सतीश	रामस्वरूप	35	पु0	9917781638	818828915486	ऐतोल (244412)	रानीदेवी	सतीश	88070131529196	PUNB0SUPGB5	मृतक
10.	सोमपाल	ब्रहमचारी	53	पु0	8449258006	204338407526	बजेहडा बिसौली	सुमन	सोनपाल	93171700022349	PUNB0SUPGB5	मृतक
11.	इश्त्याक	रशीद	30	पु0	7078290891	668884732008	मई (244412)	श्रीमती अंजुम	इश्त्याक	88610144222669	PUNB0SUPGB5	मृतक
12.	राकेश	चन्द्रपाल	30	पु0	7618250923	770419952199	बर्ई (244412)	मोरकली	राकेश कुमार	88071741283499	PUNB0SUPGB5	मृतक
13.	सूरजपाल	छत्रपाल	32	पु0	8433088831	873014040170	कैथल (244412)	शारदा देवी	सूरजपाल	88070143372343	PUNB0SUPGB5	मृतक
14.	दिलशाद	कल्लू	43	पु0	9012751691	452115406363	एत्मादपुर बिसौली	हसीना खातून	दिलशाद	3012001700253150	PUNR0301200	मृतक
15.	राममोहन यादव	भजनलाल	31	पु0	8006128214	633737558576	कैथल (244412)	राममोहन यादव	भजनलाल	8807178096845	PUNB0SUPGB5	घायल (अस्पताल भर्ती)
16.	राजेन्द्र कुमार	महेन्द्र सिंह	34	पु0	7983819808	413658969750	कैथल (244412)	राजेन्द्र कुमार	महेन्द्र सिंह	88071778098147	PUNB0SUPGB5	घायल (अस्पताल भर्ती)
17.	रूप सिंह	ओमप्रकाश	39	पु0	8384825198	820354676176	रामनगर मजरा कैथल (244412)	श्रीमती सरोज	रूपसिंह	88071739885748	PUNB0SUPGB5	घायल (अस्पताल भर्ती)
18	महेश	बेनीराम	30	पु0	6395985676	547871243489	ऐतोल (244412)	महेश	बेनीराम	88071724803997	PUNB0SUPGB5	घायल (अस्पताल भर्ती)

कार्यालय जिलाधिकारी (भूलेख अनुभाग), सम्भल ।

संख्या :- 1557(9) सात-भूलेख/मु0कृ0दु0क0यो0/2022-23, दिनांक :- 10 मार्च, 2023

:: आदेश ::

उप जिलाधिकारी, चन्दौसी, जिला सम्भल की आख्या दिनांक 18.03.2023 के अनुसार ग्राम बर्रई, तहसील चन्दौसी, जिला सम्भल स्थित ए0आर0 कोल्ड स्टोर के चैम्बर गिर जाने के कारण मलबे से दबकर निम्नांकित कृषकों/कृषक के परिवार के कमाऊ सदस्यों की दुर्घटनावश मृत्यु हो गयी है। उक्त 12 मृतकों के विधिक वारिसों द्वारा मुख्यमंत्री कृषक दुर्घटना कल्याण योजना के अन्तर्गत आवेदन पत्र प्रस्तुत किया गया है। उक्त आवेदन पत्रों के सम्बन्ध में उप जिलाधिकारी, चन्दौसी द्वारा योजना से सम्बन्धित शासनादेश दिनांक 28.02.2020 में निर्धारित नियमान्तर्गत जांच कर अपनी संस्तुति उपलब्ध करायी गयी है। साथ ही उपरोक्त आवेदन पत्रावलियों के सम्बन्ध में कृषकों/कृषक परिवार के कमाऊ सदस्यों की आकस्मिक हुई जनहानि के कारण लोकहित में तत्काल सहायता धनराशि उपलब्ध कराने का अनुरोध किया गया है।

चूंकि वर्तमान वित्तीय वर्ष 2022-23 में इस प्रयोजन हेतु शासन/राजस्व परिषद द्वारा उपलब्ध कराये गये सम्पूर्ण बजट का उपभोग पूर्व में किया जा चुका है एवं उपरोक्त परिस्थिति के दृष्टिगत उक्त दुर्घटनावश मृत कृषक/कृषक के परिवार के कमाऊ सदस्यों के विधिक वारिस/वारिसों को मुख्यमंत्री कृषक दुर्घटना कल्याण योजना के अन्तर्गत तत्काल सहायता धनराशि उपलब्ध कराये जाने हेतु कोषागार नियम-27 के अन्तर्गत भुगतान कराया जाना ही एकमात्र विकल्प रह गया है।

अतः मैं, मनीष बंसल, जिलाधिकारी, सम्भल कोषागार नियम-27 में प्रदत्त शक्तियों का प्रयोग करते हुए लोकहित में वरिष्ठ कोषाधिकारी, सम्भल को आदेश देता हूँ कि वह निम्नांकित लाभार्थियों को उनके नाम के सम्मुख स्तम्भ-6 में अंकित धनराशि का भुगतान कर दें। उक्त धनराशि का समायोजन शासन/राजस्व परिषद से बजट/धनराशि प्राप्त होने पर किया जायेगा।

क्र0सं0	पत्र0 सं0	मृतक का नाम	लाभार्थी का नाम	लाभार्थी का पता	धनराशि
1	2	3	4	5	6
1	702	स्व0 श्री राकेश पुत्र श्री चन्द्रपाल	श्रीमती मोरकली पत्नी स्व0 श्री राकेश	ग्राम बर्रई, तहसील चन्दौसी	500000/-
2	703	स्व0 श्री इश्त्याक पुत्र श्री रशीद	श्रीमती अंजुम पत्नी स्व0 श्री इश्त्याक	ग्राम मई, तहसील चन्दौसी	500000/-
3	704	स्व0 श्री प्रेम पुत्र श्री मोहनलाल	श्रीमती रीता पत्नी स्व0 श्री प्रेम	ग्राम कैथल, तहसील चन्दौसी	500000/-
4	705	स्व0 श्री शिशुपाल पुत्र श्री बाबूराम	श्रीमती अल्का पत्नी स्व0 श्री शिशुपाल	ग्राम कैथल, तहसील चन्दौसी	500000/-
5	706	स्व0 श्री प्रमोद कुमार पुत्र श्री देवीदास	श्रीमती दिव्या पत्नी स्व0 श्री प्रमोद कुमार	ग्राम ऐंतोल, तहसील चन्दौसी	500000/-
6	707	स्व0 श्री राजकुमार पुत्र श्री भोजराज	श्रीमती सुनीता पत्नी स्व0 श्री राजकुमार	ग्राम कैथल, तहसील चन्दौसी	500000/-
7	708	स्व0 श्री भूरे सिंह पुत्र श्री भगवान दास	श्रीमती कैलाशो पत्नी स्व0 श्री भूरे सिंह	ग्राम ऐंतोल, तहसील चन्दौसी	500000/-
8	709	स्व0 श्री रामवीर पुत्र स्व0 श्री राजेन्द्र	श्रीमती बिरमा देवी पत्नी स्व0 श्री रामवीर	ग्राम कैथल, तहसील चन्दौसी	500000/-
9	710	स्व0 श्री सतीश पुत्र श्री रामस्वरूप	श्रीमती रानी देवी पत्नी स्व0 श्री सतीश	ग्राम ऐंतोल, तहसील चन्दौसी	500000/-
10	711	स्व0 श्री रोहताश पुत्र श्री भूरे सिंह	श्री भूरे सिंह पुत्र श्री सियाराम	ग्राम ऐंतोल, तहसील चन्दौसी	500000/-
11	712	स्व0 श्री सूरजपाल पुत्र श्री नंदराम	श्रीमती गुड़िया पत्नी स्व0 श्री सूरजपाल	ग्राम ऐंतोल, तहसील चन्दौसी	500000/-

12	713	स्व0 श्री सूरजपाल पुत्र श्री उग्रपाल	श्रीमती शारदा पत्नी स्व0 श्री सूरजपाल	ग्राम फैथल, तहसील चन्दौसी	500000/-

उक्त का भुगतान अनुदान संख्या–52 के "लेखा शीर्षक–2235–सामाजिक सुरक्षा तथा कल्याण–00–अन्य सामाजिक सुरक्षा तथा कल्याण कार्यक्रम–110–अन्य बीमा योजनाएं–00–मुख्यमंत्री कृषक दुर्घटना कल्याण योजना–42–अन्य व्यय" के आगे डाला जायेगा।

(मनीष बंसल),
जिलाधिकारी,
सम्भल।

संख्या एवं दिनांक :– उपरोक्तानुसार।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. आयुक्त एवं सचिव, राजस्व परिषद, उ0प्र0, अनुभाग–10, लखनऊ को इस अनुरोध के साथ प्रेषित कि मुख्यमंत्री कृषक दुर्घटना कल्याण योजना के अन्तर्गत रू0 60,00,000/– का बजट इसी वित्तीय वर्ष में उपलब्ध कराने का कष्ट करें, ताकि कोषागार नियम–27 के अन्तर्गत आहरित की जा रही उक्त धनराशि का समायोजन किया जा सके।
2. आयुक्त, मुरादाबाद मण्डल, मुरादाबाद।
3. उप जिलाधिकारी/तहसीलदार, चन्दौसी।
4. वरिष्ठ कोषाधिकारी, सम्भल।
5. प्रभारी अधिकारी (विल्स), कलेक्ट्रेट सम्भल।

जिलाधिकारी,
सम्भल।

दिनांक 17.03.2023

प्रेषक,

मैसर्स ए आर कोल्ड स्टोरेज,
ग्राम मई, इस्लामनगर रोड,
तहसील चन्दौसी, जनपद सम्भल।

सेवा में,

क्षेत्रीय अधिकारी महोदय,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
मुरादाबाद।

महोदय,

अवगत कराना है कि प्रार्थी की मैसर्स ए आर कोल्ड स्टोरेज के नाम से कोल्ड स्टोरेज इकाई जो के इस्लामनगर रोड, ग्राम मई, जनपद सम्भल में स्थापित है, जिसमें आलू के भण्डारण का कार्य किया जाता है। कोल्ड स्टोरेज में दिनांक 16.03.2023 को आलू की भण्डारण का कार्य किया जा रहा था तथा अचानक समय 11:30 बजे दिन में चैम्बर के गिर जाने के कारण आपदा घटित हुई, जिसमें भण्डारण कर रहे कुछ मजदूर मलबे में दब गये। हादसे की घटना के तुरन्त बाद जिला प्रशासन के अधिकारियों एवं राहत टीम द्वारा मौके पर पहुंच कर कार्य किया जा रहा है।

सूचना महोदय की सेवा में प्रस्तुत है।

भवदीय

सुनील कुमार 17/3/2023

सुनील कुमार पुत्र श्री अमर सिंह (मुनीम),
निवासी ग्राम गोपालपुर, (मुनीव),
तहसील चन्दौसी, सम्भल।

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 118126/UPPCB/Moradabad(UPPCBRO)/CTO/water/BHIM NAGAR/2021

Dated : 22/01/2021

To ,

Shri ANKUR AGARWAL
M/s A R COLD STORAGE
CHANDAUSI-ISLAM NAGAR ROAD, NEAR ORCHI, POST MAI TEHSIL CHANDAUSI DISTRICT SAMBHAL U.P 244412,SHAMBHAL,244412
BHIM NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. A R COLD STORAGE

Reference Application No :10912582 **Dated :22/01/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. A R COLD STORAGE is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 10/01/2021 to 31/03/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

VIKAS MISHRA
Digitally signed by VIKAS MISHRA
DN: c=IN, o=Personal, 2.5.4.20=54d7d02d72698c594c01418af63079ad17fb8d282d496a427b4d67c27e451e46, postalCode=226017, st=Uttar pradesh, serialNumber=a701d81c087d764428e37dec5b16a664bf7abbd5f5c9784baf205d7b4ab37f2d, cn=VIKAS MISHRA
Date: 2021.01.23 07:31:56 +08'00'

Regional Officer

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.A R COLD STORAGE vide

Consent Order No. 10912582/ Water Dated : 22/01/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Potato Storage-5429.60 MT.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

VIKAS MISHRA

Digitally signed by VIKAS MISHRA
DN: c=IN, o=Personal, 2.5.4.20=54d7d02d72698c594c01418af63079ad17fb8d282d496a427b4d67c27e451e46, postalCode=226017, st=Uttar pradesh, serialNumber=a701d81c087d764428e37dec5b16a664bf7abbd5f5c9784baf205d7b4ab37f2d, cn=VIKAS MISHRA
Date: 2021.01.23 07:32:16 +08'00'

1. This consent is valid for the Storage of Potato- 5429.60 MT only.
2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement, etc, the No Objection Certificate shall be obtained from the Board.
3. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
4. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so the Consent fee payable by the industry may be verified.
5. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
6. The industry shall discharge the domestic effluent 1.0 KLD through the soak pit/Septic tank. No Industrial discharge is allowed from the industry.
7. The industry shall submit the approved disaster management plan within 3 months in this office.
8. Industry shall develop green belt as per the protocol attached with the UPPCB office order no. H16405/220/2018/02 dated 16-02-2018 which is available on the UPPCB website.
9. The industry shall obtain the NOC from UPGWD for ground water abstraction immediately and submit it to the Board.
10. The industry shall comply with the provisions of the Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
11. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
12. This Consent is being issued under the provisions of the Water (Prevention and Control of Pollution)Act 1974.
13. All the necessary NOC's, Permissions, Licenses etc shall be taken from all concerned statutory authorities.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Regional Officer

VIKAS MISHRA

Digitally signed by VIKAS MISHRA
DN: c=IN, o=Personal, 2.5.4.20=54d7d02d72698c594c01418af63079ad17fb8d282d496a427b4d67c27e451e46, postalCode=226017, st=Uttar pradesh, serialNumber=a701d81c087d764428e37dec5b16a664bf7abbd5f5c9784baf205d7b4ab37f2d, cn=VIKAS MISHRA
Date: 2021.01.23 07:32:27 +08'00'

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 118125/UPPCB/Moradabad(UPPCBRO)/CTO/air/BHIM NAGAR/2021 **Dated : 22/01/2021**

To ,

Shri ANKUR AGARWAL
M/s A R COLD STORAGE
CHANDAUSI-ISLAM NAGAR ROAD, NEAR ORCHI, POST MAI TEHSIL CHANDAUSI DISTRICT SAMBHAL U.P 244412,SHAMBHAL,244412
BHIM NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. A R COLD STORAGE

Reference Application No. 10912509 Dated : 22/01/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s A R COLD STORAGE. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 10/01/2021 to 31/03/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

VIKAS MISHRA
Digitally signed by VIKAS MISHRA
DN: c=IN, o=Personal, 2.5.4.20=54d7d02d72698c594c014...8af63079ad17fb8d282d496a427b...67c27e451e46, postalCode=226017, st=Uttar pradesh, serialNumber=a701d81c087d76442 8e37dec5b16a664bf7abbd5f5c9784 baf205d7b4ab37f2d, cn=VIKAS MISHRA
Date: 2021.01.23 07:33:36 +08'00'

Regional Officer

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer

U.P. Pollution Control Board

Dated : 22/01/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Potato Storage-5429.60 MT.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG Set-200 KVA	Diesel	1	Particulate Matter	3.0 meter from nearest highest roof level

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

VIKAS MISHRA

Digitally signed by VIKAS MISHRA
DN: c=IN, o=Personal, 2.5.4.20=54d7d02d72698c594c01418af63079ad17fb8d282d496a427b4d67c27e451e46, postalCode=226017, st=Uttar pradesh, serialNumber=a701d81c087d764428e37dec5b16a664bf7abbd5f5c9784baf205d7b4ab37f2d, cn=VIKAS MISHRA
Date: 2021.01.23 07:33:23 +08'00'

1. This consent is valid for the Storage of Potato- 5429.60 MT only.
2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement, etc, the No Objection Certificate shall be obtained from the Board.
3. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
4. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so the Consent fee payable by the industry may be verified.
5. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
6. Noise and emission level from the DG set installed of 200 KVA capacity shall be within the prescribed norms.
7. The industry shall submit the approved disaster management plan within 3 months in this office.
8. In case of installation of any new source of air pollution, the unit shall ensure to obtain separate CTE/NOC from the Board.
9. Industry shall develop green belt as per the protocol attached with the UPPCB office order no. H16405/220/2018/02 dated 16-02-2018 which is available on UPPCB website.
10. The industry shall comply with the provisions of the Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
11. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
12. This Consent is being issued under the provisions of the Air (Prevention and Control of Pollution)Act 1981.
13. All the necessary NOC's, Permissions, Licenses etc shall be taken from all concerned statutory authorities.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Regional Officer

VIKAS MISHRA

Digitally signed by VIKAS MISHRA
DN: c=IN, o=Personal, 2.5.4.20=54d7d02d72698c594c01418af63079ad17fb8d282d496a427b4d67c27e451e46, postalCode=226017, st=Uttar pradesh, serialNumber=a701d81c087d764428e37dec5b16a664bf7abbd5f5c9784baf205d7b4ab37f2d, cn=VIKAS MISHRA
Date: 2021.01.23 07:33:08 +08'00'

(Upr. OSV

क्षेत्रीय कार्यालय

प्रेषक

जिलाधिकारी,
सम्भल ।

सेवा में,

उप निबंधक,
माननीय राष्ट्रीय हरित अधिकरण,
प्रिन्सीपल बैंच, नई दिल्ली।

पत्रांक:758 /वाद सहायक/एन0एजी0टी0/2023 दिनांक: 03/04/2023

विषयः— **Notice of hearing in Suo Motu matter In re: News item published in Nav Bharat Times dated 17-03-2023 titled संभल कोल्ड स्टोरेज हादसे में मरने वालों की संख्या 8 पहुंची, 11 बचाए गए, अभी भी कई मजदूर मलबे में फंसे (Sambhal cold storage collapsed incident] death reached at 8, 11 rescued, yet many labourers buried under the debris)" के संबंध में।**

महोदय,

कृपया उपर्युक्त विषयक अपने नोटिस दिनांक 20.03.2023 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें। इसके द्वारा Notice of hearing in Suo Motu matter In re: News item published in Nav Bharat Times dated 17-03-2023 titled संभल कोल्ड स्टोरेज हादसे में मरने वालों की संख्या 8 पहुंची, 11 बचाए गए, अभी भी कई मजदूर मलबे में फंसे (Sambhal cold storage collapsed incident] death reached at 8, 11 rescued, yet many labourers buried under the debris)" के संबंध में माननीय राष्ट्रीय अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 233/2023 में जबाव दाखिल किये जाने के निर्देश प्राप्त हुए है।

अतः तत्क्रम में प्रश्नगत प्रकरण में प्रतिपक्षी संख्या 02/जिलाधिकारी, सम्भल की ओर से जबाव दाखिल किये जाने हेतु श्री रामकेश सिंह, उप जिलाधिकारी, चन्दौसी, जनपद सम्भल को नामित कर सम्बन्धित अभिलेखों सहित इस अनुरोध के साथ भेजा जा रहा है कि नियत तिथि पर वस्तुस्थिति से न्यायालय को अवगत कराने का कष्ट करें।

संलग्नकः यथोक्त।

भवदीय

(मनीष बंसल)
जिलाधिकारी,
सम्भल।

संख्या एवं दिनांकः यथोक्त।

प्रतिलिपिः—

2. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को अपेक्षित सहयोग हेतु प्रेषित।
3. श्री रामकेश सिंह, उप जिलाधिकारी, चन्दौसी, जनपद सम्भल को इस निर्देश के साथ प्रेषित है कि क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुरादाबाद से सम्पर्क स्थापित कर तत्काल माननीय न्यायालय जबाव दाखिल कराना सुनिश्चित करें।

जिलाधिकारी,
सम्भल।

180| [illegible] Letter 2023

By Email

22

NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
FARIDKOT HOUSE, COPERNICUS MARG
NEW DELHI- 110001

Date: - 20.03.2023

To,

1. Member Secretary, Uttar Pradesh Pollution Control Board,
   (0522-2720831, ms@uppcb.com)
2. District Magistrate, Sambhal, Uttar Pradesh,
   (05921-243443, dmbnz@gmail.in)

Subject: - Notice of hearing in Suo Motu matter In re: News item published in Navi Bharat Times dated 17.03.2023 titled "संभल कोल्ड स्टोरेज हादसे में मरने वालों की संख्या 8 पहुंची, 11 बचाए गए, अभी भी कई मजदूर मलबे में दबे (Sambhal cold storage collapsed incident, death reached at 8, 11 rescued, yet many labourers buried under the debris)"

NOTICE

Take notice that OA No. 233/2023 (Copy enclosed) Titled "संभल कोल्ड स्टोरेज हादसे में मरने वालों की संख्या 8 पहुंची, 11 बचाए गए, अभी भी कई मजदूर मलबे में दबे (Sambhal cold storage collapsed incident, death reached at 8, 11 rescued, yet many labourers buried under the debris)" will be listed before the Hon'ble Tribunal at Faridkot House, Copernicus Marg, New Delhi- 110001 on 05th April, 2023 through Physical Hearing (With Hybrid Option) when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, with your response.

Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

Given under my hand and the seal of this Tribunal, on this 20th March, 2023.

Note: For Order, Cause List & other information please visit our website www.greentribunal.gov.in

Deputy Registrar
National Green Tribunal

Encl. संभल (मुरादाबाद)